



\$~53

- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 13435/2025, CM APPL. 55144/2025, CM APPL. 55145/2025 & CM APPL. 55146/2025

NAVEEN VEDI

.....Petitioner

Through: Mr. Nitin Joshi, Mr. Harsimran Singh, Mr. Yuvraj Jaiswal and Mr. Gursimran Singh, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Through: Mr. Rohan Jaitley CGSC, Mr. Hussain Taqvi GP, Mr. Dev Pratap Shahi, Mr. Varun Pratap Singh, Mr. Yogya Bhatia, Mr. Amit Kumar Singh Law officer (BSF)

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL) 08.09.2025

%

C. HARI SHANKAR, J

- 1. Mr. Harsimran Singh, learned Counsel for the petitioner submits that the present petition has been rendered infructuous and accordingly he seeks leave to withdraw the petition.
- **2.** Permission as sought is granted.

W.P.(C) 13435/2025 Page 1 of 2





3. The petition is disposed of as withdrawn.

C.HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 8, 2025/*AT*

W.P.(C) 13435/2025 Page 2 of 2